

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal(AT)(Insolvency) No. 391 of 2019

IN THE MATTER OF:

IDBI Bank Limited **...Appellant**

Vs

Ajay Joshi **....Respondents**
Resolution Professional for the
Corporate Debtor & Ors.

Present:

For Appellant: **Mr. Krishnendu Dutta, Mr. Sidhartha Barua, Mr. Adity Gupta and Mr. Praful Jindal, Advocates**

For Respondents: **Ms. Ananwya Ghosh, Advocate for Respondent No. 1**

Mr. Ramji Srinivasan, Sr. Advocate, Mr. Raghav Shankar, Mr. Raghav Chadha and Ms. Sayobani Basu, Advocates for Respondent Nos. 2 & 3.

Mr. Abhinav Vasisht, Sr. Advocate along with Mr. Prateek Kumar, Mr. Niranjana Rao and Ms. Sneha Janakiraman, Advocates for CoC.

With

Company Appeal(AT)(Insolvency) No. 492 of 2019

IN THE MATTER OF:

GAIL India Limited **...Appellant**

Vs

Ajay Joshi **....Respondents**
Resolution Professional of
Alok Industries & Ors.

Present:

For Appellant: **Mr. Sudhir K. Makkar, Sr. Advocates along with Mr. Nishant Awana, Mrs. Mansi Awana, Mr. Sahil Lal and Mr. G.S. Awana, Advocates**

For Respondents: **Mr. Ramji Srinivasan, Sr. Advocate, Mr. Raghav Shankar, Mr. Raghav Chadha and Ms. Sayobani Basu, Advocates for Respondent Nos. 2 & 3.**

Mr. Vaijayant Palliwal and Mr. Nikhil Mathur, Advocates for RP.

ORDER

13.02.2020 Learned Counsel for both the sides are present. Appeal No. 391 of 2019 is part heard.

As such, list both these Appeals in 'Orders' category on **27th February, 2020**.

[Justice A.I.S. Cheema]
Member (Judicial)

(Kanthi Narahari)
Member(Technical)

Akc/Mn